HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE FIRST DAY OF MAY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 482 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 15/04/2025 in W P No.10378 of 2025 on the file of the High Court.

Between:

1. Vangala Kesava Bhat, S/o. late Satyanarayana Sastry, Aged about 75 years, Occ. Builder, R/o. H.No.5-72, Secretariat Colony, Manikonda, Hyderabad.
2. Venkata Savitri Vangala, W/o. Kesava Bhat. Aged about 73 years, Occ. Housewife, R/o. H.No.5-72, Secretariat Colony, Manikonda, Hyderabad.

...APPELLANTS

AND

1. The State Of Telangana., Rep. by its Principal Secretary. Department of Municipal Administration and Urban Development, Dr. B.R.Ambedkar Telangana State Secretariat at Hyderabad.
2. The Manikonda Municipality, Rep. by its Commissioner, Manikonda, Ranga Reddy District.
3. The Town Planning Officer, Manikonda Municipality, Manikonda, Ranga Reddy District.
4. M.Krishna Murthy, S/o. Late M. Satyaprakash Rao, Aged about 71 years, Occ. Retd. Service, R/o. 1-10-2, Flat No.401, Dream Home, Dwaraka Nilayam, Dilsukhnagar, Hyderabad.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend impugned interim order dated. 15.04.2025 passed by the Learned Single Judge Justice Vijaysen Reddy in WP No. 10378 of 2025 pending Writ Appeal.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Notice No.9552/G1/UC/TPS/MNK/2025 dated: 18.03.2025 issued by Respondent nc.2 Municipality under section 178 (2) and 180 (1) of Telangana Municipalities Act 2019 and consequently direct the respondents not to demolish any structures at plot no.210, Survey Nos. 61, 62, 64, 65,67,68/1,69,69/1,70,70/1,71,72,72t1,73,76,77,85.85/1. 86,94, 120, 12't to 126 situated at sriram Nagar colony, puppalaguda Village, Gandipet Mandal, Ranga Reddy District passed by the Learned Single Judge in WP No. 10378 of 2025 pending Writ Appeal.

Counsel for the Appellants: SRI DOMINIC FERNANDES, REP. FOR SRI ABHINAV KRISHNA UPPALURI

Counsel for the Respondent No.1: GP FOR MCPL ADMN URBAN DEV

Counsel for the Respondent No.2 & 3: SRI K.LAXMAIAH, SC FOR MCPL

Counsel for the Respondent No.4: SRI G.RAVI

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.482 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Dominic Fernandes, learned counsel represents Sri Abhinav Krishna Uppaluri, learned counsel for the appellants; Sri K. Laxmaiah, learned Standing Counsel for Manikonda Municipality, for respondent Nos.2 and 3 and Sri G. Ravi, learned counsel for respondent No.4.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus and agreed that in W.P.No.10378 of 2025 filed by the present appellants assailing the order dated 18.03.2025, the course open to the learned Single Judge was either to allow the writ petition or to dismiss it. Similarly, for the purpose of interim relief, the course open to the learned Single Judge was either to grant stay against that order or reject the same. Learned Single Judge was not justified in directing implementation of order dated 18.03.2025 in a writ petition filed by the present appellants. Thus, it is agreed that said order may

be set aside and the matter may be directed to be heard afresh by the learned Single Judge.

4. In view of the consensus arrived at, the impugned order dated 15.04.2025 in W.P.No.10378 of 2025 is set aside. The appellants are free to press their interim relief before the learned Single Judge. Learned Single Judge is requested to rehear the parties on the aspect of interim relief and pass order afresh.

5. With aforesaid and without expressing any opinion on merits of the case, this Writ Appeal is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

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SD/-K. SHYLESHI
JOINT REGISTRAR

SECTION OFFICER

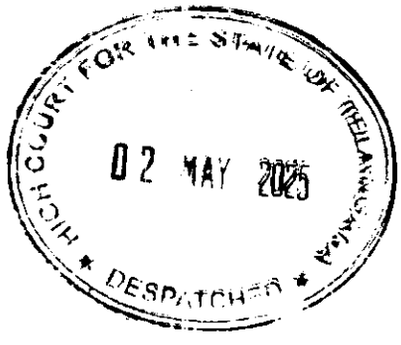
To,

1. The Principal Secretary, Department of Municipal Administration and Urban Development, Dr. B.R.Ambedkar Telangana State Secretariat at Hyderabad, State Of Telangana.
2. The Commissioner, Manikonda Municipality, Manikonda, Ranga Reddy District.
3. The Town Planning Officer, Manikonda Municipality, Manikonda, Ranga Reddy District.
4. The Section Officer, Posting Section, High Court for the State of Telangana at Hyderabad.
5. The Section Officer, Writ Non-Service Section, High Court for the State of Telangana at Hyderabad.
6. One CC to SRI ABHINAV KRISHNA UPPALURI Advocate [OPUC]
7. One CC to SRI G.RAVI, Advocate [OPUC]
8. One CC to SRI K LAXMAIAH, SC FOR MCPL [OPUC]
9. Two CCs to GP FOR MCPL ADMN URBAN DEV, High Court for the State of Telangana at Hyderabad [OUT]
10. Two CD Copies

BSR
BS

HIGH COURT

DATED:01/05/2025



JUDGMENT

WA.No.482 of 2025

DISPOSING OF THE WRIT APPEAL,

WITHOUT COSTS

(13)

tcpr

2/5/25